

SHRI MADHU LIMAYE: She tries to conceal everything.

MR. SPEAKER: I am sorry, I cannot give my consent.

SHRI N. K. P. SALVE: We take this as your ruling.

MR. SPEAKER: Papers to be laid on the Table.

12.59 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. SUPPLYING OF ESSENTIAL DRUGS AND MEDICINES TO GENERAL PUBLIC AND REPORT OF COMMITTEE ON DRUGS AND PHARMACEUTICALS INDUSTRY THEREON.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) Statement regarding report of the Committee on Drugs and Pharmaceuticals Industry on measures for providing essential drugs and common household remedies to the general public, especially in rural areas.
- (2) A copy of the Report of the Committee on Drugs and Pharmaceuticals Industry on "Measures for providing essential drugs and common household remedies to the general public, especially in rural areas."
- (3) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report. [Placed in Library. See No. LT-9074/75.]

COMPANIES (PARTICULARS OF EMPLOYEES) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the

Table a copy of the Companies (Particulars of Employees) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1975, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-9075/75.]

MR. SPEAKER: I am not allowing it.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Force and Army Laws (Amendment) Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 27th February, 1975."
- (ii) "In accordance with the provisions of Sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 18th February, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

AIR FORCE AND ARMY LAWS (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir I lay on the Table of the House the Air Force and Army Laws (Amendment) Bill, 1975, as passed by Rajya Sabha.